

## HIGH COURT OF DELHI AT NEW DELHI

No. 178 /Rules/DHC

Dated: 18.03.2026

### PRACTICE DIRECTIONS

Pursuant to judgment dated 11.02.2026 passed by Hon'ble Supreme Court in Criminal Appeal No. 825 of 2026 [Arising out of SLP (Crl.) No. 12669 of 2025] titled *Zeba Khan vs State of U.P & Others*, Hon'ble the Chief Justice has been pleased to issue the following practice directions for compliance by all concerned:-

“Every petitioner or applicant seeking bail, at any stage of proceedings, shall disclose all material particulars, including criminal antecedents and the existence of any coercive processes such as issuance of non-bailable warrants, declared as a proclaimed offender, or similar proceedings, duly supported by an affidavit.

The affidavit to be furnished by the petitioner or applicant shall contain the following details:-

#### **(A) CASE DETAILS**

- FIR Number & Date
- Police Station, District and State
- Sections invoked
- Maximum punishment prescribed

#### **(B) CUSTODY & PROCEDURAL COMPLIANCE**

- Date of Arrest
- Total period of custody undergone

#### **(C) STATUS OF TRIAL**

- Stage of proceedings (Investigation / Chargesheet /Cognizance /Framing of charges / Trial)
- Total number of witnesses cited in the chargesheet
- Number of prosecution witnesses examined

#### **(D) CRIMINAL ANTECEDENTS**

- FIR No. & Police Station
- Sections
- Status (Pending / Acquitted/ Convicted)

**(E) PREVIOUS BAIL APPLICATIONS**

- Court
- Case No.
- Outcome of case

**(F) COERCIVE PROCESSES**

- Whether any Non-Bailable Warrant was issued
- Whether declared a proclaimed offender.”

These Practice Directions shall come into force immediately.

**BY ORDER**

Sd/-

**(GEETANJLI GOEL)**  
**OSD (RULES)**  
**FOR REGISTRAR GENERAL**